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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ W.P.(C) 3255/2017

SHALINI DUREJA .....Petitioner  
Through: Mr. Sumit Chander, Adv.

versus

UNION OF INDIA & ORS .....Respondents  
Through: Mr. Jitesh Kumar Srivastava,  
Adv.

**CORAM:**  
**HON'BLE MR. JUSTICE C. HARI SHANKAR**  
**HON'BLE MR. JUSTICE AJAY DIGPAUL**

**ORDER (ORAL)**

**22.01.2025**

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**C. HARI SHANKAR, J.**

1. After some hearing, the parties have arrived at an amicable resolution of the controversy. Mr. Sumit Chander, who appears on behalf of the petitioner, who is also present in person, submits, on instructions, that she would return the amount of ₹59,904/-, which forms the subject matter of controversy, to the respondents, within four weeks. Mr. Srivastava, learned Counsel for the respondent, submits, on instructions, that the respondents would not take any other punitive actions against the petitioner and would also not insist on the allegations of unjust enrichment as contained in the impugned judgment.

2. Accordingly, subject to the expunction of the allegations of



unjust enrichment of herself by the petitioner as contained in the impugned judgment of the Tribunal, this petition is disposed of on the above terms.

3. The petitioner would deposit the amount of ₹ 59,904/- with the respondent within a period of four weeks.

4. The respondent would then close the case against the petitioner and would not take any further action against her.

**C. HARI SHANKAR, J.**

**AJAY DIGPAUL, J.**

**JANUARY 22, 2025**

*SSC*

*[Click here to check corrigendum, if any](#)*